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CENTRAL ADMINISTRATIVE TRIBUNAL
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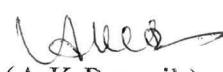
OA No. 778 of 2012

L.Sahoo Applicant
-Vs-
Union of India & Ors. Respondents
.....

Order dated 17th October, 2012.

CORAM
THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)
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It has been submitted by Learned Counsel for the Applicant that despite passage of more than three months of submission of representation at Annexure-A/4 dated 2.7.2012 to Respondent No.2 with copy to Respondent No.4 he has received no reply and he will be satisfied if this OA is disposed of at this admission stage with direction to Respondent Nos.2 and 3 to take a decision in a well reasoned order and communicate the same to the Applicant within a stipulated period. In view of the above, after hearing Mr.Rout, Learned Counsel for the Applicant and Mr. L.Jena, Learned ASC appearing for the Respondents this OA is disposed of with direction to the Respondent No.2&4 to consider and dispose of the pending representation of the applicant at Annexure-A/4 and communicate the decision to the Applicant in a well reasoned order within a period of 45 days from the date of communication of this order. On the prayer of the Learned Counsel for the Applicant Registry is directed to send copy of this order along with OA to the Respondent Nos. 2 and 4 for compliance at the cost of the applicant for which Learned Counsel for the Applicant undertakes to deposit the postal requisite within three days hence.


(A.K.Patnaik)
Member (Judl.)